

reply not filed

29.09.2009

CP 28/2009 (OA No. 229/2007)

None present for applicant.

Ms. Sonal Singh, Proxy counsel to Mr. Alok Garg, puts appearance on behalf of the respondents and prays for some time to file reply. Let the reply be filed within a period of four weeks.

Let the matter be listed on 04.11.2009.

(B.L. KHATRI) (M.L. CHAUHAN)
MEMBER (A) MEMBER (J)

AHQ

04.11.2009

None present for applicant.

Mr. Alok Garg, Counsel for respondents,

Heard learned counsel for the respondents.

For the reasons dictated separately, the CP is disposed of.

(B.L. KHATRI)
MEMBER (A)

AHQ

(M.L. CHAUHAN)
MEMBER (J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 04th day of November, 2009

CONTEMPT PETITION NO. 28/2009
IN
ORIGINAL APPLICATION NO. 229/2007

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Shri Jolly M. Robinson son of Shri N. Robinson aged about 48 years, resident of Indra Colony, Ramble Road, Christian Gunj, Ajmer, Rajasthan, last employed on the post of Khallasi in Northern Western Railway (Carriage Department), Ajmer Division, Ajmer, Rajasthan.

.....APPLICANT

(By Advocate: None)

VERSUS

Shri Pramod Gupta, Deputy Chief Electrical Engineer, Railway Power House, Nasirabad Road, Ajmer division, Northern Western Railway, Ajmer (Rajasthan).

.....RESPONDENTS

(By Advocate : Mr. Alok Garg)

ORDER (ORAL)

The applicant has filed this Contempt Petition for the alleged violation of the order dated 19.02.2009 passed in OA No. 229/2007 whereby the respondents were directed to decide the representation of the applicant.

2. Notice of this Contempt Petition was given to the respondents.

3. Today, learned counsel for the respondents has produced a photocopy of the order dated 20.08.2009, perusal of which shows that

representation of the applicant has been considered and rejected. The said order dated 20.08.2009 is taken on record.

3. In this view ^{of this} subsequent development, the present Contempt Petition does not survives. Notices issued to the respondents are hereby discharged. Needless to add that in case the applicant is still aggrieved by the order dated 20.08.2009, it will be open for ^{him} to file substantive OA.

4. With these observations, the Contempt Petition is disposed of.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ